

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Review Application No. 71 of 2004
(In O.A. No. 277/2000)

Jabalpur, this the 5th day of October, 2004

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri Madan Mohan, Judicial Member

Union of India & Ors. ... Applicants
(By Advocate - Shri B.Da.Silva alongwith Shri S. Akthar)

V e r s u s

R.R. Majumdar ... Respondent
(By Advocate - Shri S.K. Nagpal)

O R D E R (Oral)

By Madan Mohan, Judicial Member -

This Review Application is filed to review/recall the order dated 9th March, 2004 passed in OA No. 277/2000. The aforesaid Original Application was allowed with direction to the respondents to reinstate the applicant to the post of Senior Section Officer w.e.f. 1.7.1999 and grant him all consequential benefits including arrears of pay and allowances in accordance with rules and law. The learned counsel for the applicants in the RA has submitted that the original applicant expired on 8.2.2004 i.e. before the date of passing of the aforesaid order in the Original Application.

2. Heard the learned counsel for the parties and we find that as the ^{original} applicant in the OA has expired before the order was passed in the said OA, the order passed in the OA has become infructuous to the extent about direction to the respondents to reinstate him to the post of Senior Section Officer w.e.f. 1.7.1999. The order passed in the OA does not require any review. As regards the consequential benefits it is always open for the respondents to grant the

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same to the legal heirs of the deceased Government servant as provided in the rules.

3. In view of the aforesaid, the RA has no merits and is accordingly, rejected.

(Madan Mohan)
Judicial Member

M.P. Singh
(M.P. Singh)
Vice Chairman

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